GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

STARRED QUESTION NO:26
ANSWERED ON:24.02.2010
DE-RECOGNITION OF DEEMED UNIVERSITIES
Singh Shri Radha Mohan;Swamygowda Shri N Cheluvaraya Swamy

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether any Review Committee was set up to study the functioning of the Deemed Universities in the country;
- (b) if so, the details thereof;
- (c) whether the Government has decided to de-recognise a large number of such Universities;
- (d) if so, the details thereof and the reasons therefor including the number of students likely to be affected as a result thereof, Statewise;
- (e) the directions of the Supreme Court in the matter; and
- (f) the steps taken by the Government to safeguard the interests of the students studying in these Universities?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRI KAPIL SIBAL)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF THE LOK SABHA STARRED QUESTION NO.26 FOR 24/2/2010, ASKED BY S/SHRIN CHALUVARAYA SWAMY AND RADHA MOHAN SINGH HON'BLE MEMBERS OF PARLIAMENT, REGARDING DE-RECOGNITION OF DEEMED UNIVERSITIES

- (a): Yes, Sir.
- (b): The Review Committee constituted by the Government consisted of eminent experts Prof. P.N. Tandon, formerly of the All India Institute of Medical Sciences (AllMS), New Delhi and a former President of the Indian National Science Academy (INSA); Prof. Goverdhan Mehta, FRS, a former Director of Indian Institute of Science (IISc), Bangalore and a former Vice Chancellor of Hyderabad Central University; Prof. M. Anandakrishnan, former Vice Chancellor of Anna University and presently Chairman, Indian Institute of Technology, Kanpur and Prof. Mrinal Miri, former Vice Chancellor, North East Hill University (NEHU), Shillong and former Chairman, Indian Council of Philosophical Research (ICPR), New Delhi.
- (c) and (d): The Review Committee mentioned in their report that while some institutions deemed to be universities met the required benchmarks, some others would need some time to do so and yet, some others, numbering 44 such institutions, did not deserve to continue as institutions deemed to be universities. In respect of these 44 institutions, the Review Committee had found family-controlled management architecture (in privately managed such institutions); unrelated academic programmes and deviation from the original mandate of grant of deemed to be university status; lack of evidence of "quality" research; and that freedom and flexibility in matters of admission, intake capacity, programmes and fee-structure had not been exercised in a responsible manner. The Government has, in principle, accepted the report of the Review Committee.

The details of students likely to be affected in the event of revocation of declaration of the 44 deemed to be universities are, approximately, as under:

Sr. State/Union Territory Number of students likely to No. Administration(and furnished be affected(as per details number of deemed by the institutions to be universities institutions deemed to be universities)

2)	Bihar(1)	560	
3)	Delhi(1)	135	
4)	Gujarat(1)	1803	
5)	Haryana(3)	16532	
6)	Karnataka(6)	12108	
7)	Maharashtra(3)	41384	
8)	Orissa(1)	7316	
9)	Puducherry(1)	365	
10)	Rajasthan(3)	45554	
11)	Tamil Nadu(16)	53550	
12)	Uttarakhand(3)	6938	
13)	Uttar Pradesh(4)	7495	
Tot	cal(44)	195020	

(e): A Writ Petition (PIL) [WP (C) No. 142 of 2006] is pending before the Hon'ble Supreme Court of India. The Hon'ble Court has issued notices to all 44 institutions as well as the State Universities in whose territorial jurisdiction the institutions are located. It also directed the Government to maintain status quo as regards the said institutions till the date of the next hearing, on 8th March 2010. On the directions of the apex Court, both reports have been tendered in the Hon'ble Supreme Court, in sealed covers, by the Learned

Attorney General for India.

(f): The Government constituted a Task Force consisting of the same members as that of the Review Committee to advise the Government on the action plan regarding the implementation of the recommendations of the Review Committee. The terms of reference included the plan of action for protecting interests of students. The Task Force has given its report containing their suggestions on protecting the interest of students on revoking declaration of the relevant deemed to be university. The Government has, in principle, accepted the report of the Task Force also.